

FORM NO. 4

(See Rule 42)

**In The Central Administrative Tribunal**

GUWAHATI BENCH : GUWAHATI

**ORDER SHEET**

APPLICATION NO. OA. 134 OF 1998

Applicant(s) Shri Rabindra Nath Sarma  
- vs -

Respondent(s) Union of India

Advocate for Applicant(s) Mr. V. M. Thomas

Advocate for Respondent(s) Mr. G. Sarma, Addl.  
C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time C. F. of Rs. 50/- deposited vide IPO/BD No 029815 Dated 22.9.1997  F. D. Sarma F. D. Register 22/8/98	25.6.98	<p>This application has been filed against the Annexure 9 order of dismissal dated 24.4.1997 passed by the 3rd respondent- Director of Postal Services, Assam Circle, Guwahati.</p> <p>The applicant, being aggrieved with the Annexure 9 order of dismissal dated 24.4.1997, submitted an appeal before the 2nd respondent on 22.9.1997. However, till now the appeal has not yet been disposed of. Hence the present application.</p> <p>Heard Mr V.M. Thomas, learned counsel for the applicant and Mr G. Sarma, learned Addl. C.G.S.C., appearing on behalf of the respondents. On hearing</p>
Requisite 3 Copies have been filed.  22.6.		
Registers 22/8/98		

Notes of the Registry	Date	Order of the Tribunal
<i>13.7.98 Copies of the order alongwith the application have been sent to the D/Chair for issuing the same to the Respondent. and a copy of the order to the applicant through Rajesh. with A/P.</i>	25.6.98	<p>the learned counsel for the parties we feel it will be expedient if direction is given to the 2nd respondent to dispose of the appeal submitted by the applicant.</p> <p>Accordingly we dispose of this application with direction to the 2nd respondent to dispose of the appeal filed by the applicant on 22.9.1997 as early as possible, at any rate within a period of two months from the date of receipt of this order.</p> <p>Mr. Thomas submits that the applicant may also be given a personal hearing. Accordingly, the 2nd respondent before disposal of the appeal may give an opportunity of personal hearing to the applicant.</p> <p>With the above observation the application is accordingly disposed of.</p> <p><i>6/8</i> nkm <i>26/6</i></p>
<i>copy of the order has been recd. &amp; issued vide o/c No. 2018 to 2021 dt. 21.7.98 ar. 21.9.</i>		<p><i>6/8</i> Member</p> <p><i>6/8</i> 26/6</p> <p><i>JL</i> Vice-Chairman</p>